

CENTRAL ELECTRICITY REGULATORY COMMISSION

NOTIFICATION

No. L-7/25(6)/2004-CERC

New Delhi, the 11th December, 2006

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 (36 of 2003), and all other powers enabling in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes further the following amendments to the Indian Electricity Grid Code (hereinafter referred to as “the Grid Code”), namely:-

1. **Short title and commencement:** (1) These amendments may be called the Indian Electricity Grid Code (Second Amendment), 2006;
(2) These amendments shall come into force on and from the date of their publication in the Official Gazette.

2. **Amendment of Chapter 1 of the Grid Code:** Sub-clause (iii) of Clause 1.3 of Chapter 1 of the Grid Code shall be substituted as under:

“(iii) For the purpose of the IEGC, the generating stations of the Bhakra Beas Management Board (BBMB) and Sardar Sarovar Project (SSP) shall be treated as intra-State generating stations, though their transmission systems shall be a part of the ISTS. This is because of the fact that only some of the States of Northern Region/Western Region have a share in BBMB/SSP, and their generating units have to be scheduled and dispatched in a very special manner (in coordination

with the irrigational requirements). The scheduling and dispatch of the BBMB/SSP generation shall continue to be the responsibility of the BBMB/Narmada Control Authority (NCA), with a proviso that it shall be duly coordinated with the respective Regional Load Dispatch Centre and the beneficiaries.”

3. **Amendment of Chapter 6 of the Grid Code:** Para 3 of Clause 6.3 of Chapter 6 of the Grid Code shall be substituted as under:

“Similarly, the scheduling and dispatch procedure for the generating stations of Sardar Sarovar Project (SSP) shall be separately formulated by the Western Regional Load Dispatch Centre (WRLDC) in consultation with Narmada Control Authority (NCA).”

Sd/-
(K.S. Dhingra)
Chief (Law)

Note

The Indian Electricity Grid Code was notified in Gazette of India (Extraordinary) Part III, Section 4 on 17.3.2006 and were amended by notification published in the Gazette of India (Extraordinary) Part III Section 4 on 28.8.2006.